

**IN THE INCOME TAX APPELLATE TRIBUNAL, 'J' BENCH
MUMBAI**

**BEFORE: SHRI M.BALAGANESH, ACCOUNTANT MEMBER
&
SHRI PAVAN KUMAR GADALE, JUDICIAL MEMBER**

**ITA No.3874/Mum/2005
(Assessment Year :2000-01)**

M/s. Pfizer Ltd., (as successor to Wyeth Limited) Level 6 & 7, Platina, Plot No.C-59, G-Block BKC, Bandra (E) Mumbai – 400 098	Vs.	Addl CIT Rg 7(3) Room No.615, Aaykar Bhavan M.K. Marg Mumbai – 400 020
PAN/GIR No.		
(Appellant)	..	(Respondent)

Assessee by	Shri Rajanchi
Revenue by	Shri S N Kabra
Date of Hearing	01/06/2022
Date of Pronouncement	01/06/2022

आदेश / ORDER

PER M. BALAGANESH (A.M):

This appeal in ITA No.3874/Mum/2005 for A.Y.2000-01 arises out of the order by the Id. Commissioner of Income Tax (Appeals) in appeal No.CIT(A)-XXX/IT-56/7(3)/03-04 dated 22/03/2005 (Id. CIT(A) in short) against the order of assessment passed u/s.143(3) of the Income Tax Act, 1961 (hereinafter referred to as Act) dated 28/03/2003 by the Id. Addl. Commissioner of Income Tax, Range-7(3), Mumbai (hereinafter referred to as Id. AO).

2. We find that the Id. AR filed a letter dated 31st May 2022 mentioning that assessee had preferred an application under direct tax "Vivad Se Viswas Scheme 2020" to settle this tax dispute for the year under consideration and had obtained Form-5 from the designated authority thereon, copy of which was enclosed alongwith this letter. Ld. DR also agreed that the Form -5 has been received.

3. In view of this, we hereby dismiss the appeal pending before us.

4. In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced in open Court on 01/06/2022.

Sd/-
(PAVAN KUMAR GADALE)
JUDICIAL MEMBER

Sd/-
(M.BALAGANESH)
ACCOUNTANT MEMBER

Mumbai; Dated 01/06/2022

KARUNA, *sr.ps*

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent.
3. The CIT(A), Mumbai.
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

//True Copy//

BY ORDER,

Asstt. Registrar)
ITAT, Mumbai